

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00935/2017**

Jabalpur, this Monday, the 19<sup>th</sup> day of November, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Rajendra Kirshna Gupta, son of late Kedar Nath Gupta (Trained Graduate Teacher), aged 56 years, resident of House No.53, Post Office Lane, Chowk Bazar, Bhopal (MP) 462001

**-Applicant**

**(By Advocate – Smt. Shobha Menon, Sr. Advocate assisted by Ms. Palak Nema)**

**V e r s u s**

1. Union of India through the Secretary, School Education, Ministry of Human Resource Department, Shastri Bhawan, New Delhi – 110016.
2. Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shahid Jit Singh Marg, SJSM, New Delhi – 110016.
3. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Opposite Maida Mill, Hoshangabad Road, Bhopal (M.P.) – 462011.
4. Principal, Kendriya Vidyalaya Sehore, Prfoesso Colony, Sehore (MP) – 466001.
5. Anand Tiwari, TGT (WE), Office of the Principal, Kendriya Vidyalaya, Sehore Professor Colony, Sehore (MP) - 466001

**-Respondents**

**(By Advocate – Smt. Sheetal Dubey, proxy counsel of Shri Pankaj Dubey)**

**O R D E R (O R A L)****By Navin Tandon, AM.**

This Original Application has been filed by the applicant for accommodating him Sehore itself.

2. Learned proxy counsel for the respondents submitted that vide memorandum dated 12.09.2018, the applicant's transfer order to Chandametta Barkuhi has been withdrawn with immediate effect and therefore, this O.A has become infructuous.

3. Learned counsel for the applicant agrees to the above. However, she submits that applicant has not been paid salary for the period from 15.11.2017 to 22.11.2017 even though he had worked at the place.

4. Since the main relief sought for in this O.A to accommodate the applicant at Kendriya Vidyalaya, Sehore, has been granted, hence, the O.A has become infructuous. However, the respondents are directed to pay the applicant admissible dues for the said period within a period of 60 days from the date of receipt of certified copy of this order.

5. The O.A is disposed of as above. No costs.

**(Ramesh Singh Thakur)  
Judicial Member**

am/-

**(Navin Tandon)  
Administrative Member**